MR. SPEAKER : I think, it is not proper to the dignity of either Mr. Madhu Limaye or any member who wants to defend it. This word is never used and understood in good sense, and I very much hope that Mr. Madhu Limaye will avoid it in future.

श्री मधु लिमये : "आप गुडई मत करिए" यह आपका वाक्य रिकार्ड पर है।

SHRI PILOO MODY (Godhra) : I hope. this is a restriction only on Mr. Madhu Limaye.

MR. SPEAKER : No; on everybody.

(ii) ALLEGED MAL-TREATMENT AND OBSTRUCTION CAUSED TO SHRI LALJI BHAI, M.P. BY RAILWAY STAFF

MR. SPEAKER : Shri Lalji Bhai has raised a question of privilege. We had sent his complaint to the Railway authorities and he is not satisfied with the report. He says that he was mal-treated, there was some misbehaviour. He is not satisfied with the explanation given by the Railway authorities.

I send it to the Privileges Committee—do you agree ?

HON. MEMBERS : Yes.

MR. SPEAKER : With regard to the privilege matter raised by Shri Phool Chand Verma. I had sent for a report by the Ministry, and they are collecting the facts. So, it is pending and I am not dropping it. Now. Papers to be Laid.

श्री भान सिंह भौरा (भटिंडा) : अध्यक्ष महोदय, पंजाब में आपको पता है बसें जलाई जा रही हैं . . . (व्यवधान) . . .

अध्यक्ष महोदय : इस तरह नहीं, जब मैं आपको बुलाऊंगा तब आप बोलियेगा।

श्री फूलचन्द वर्मा : अध्यक्ष महोदय, मैं एक निवेदन करना चाहता हूं आपने विशेषाधिकार के सम्बन्ध में . . .

अध्यक्ष महोदय : अभी मैंने उसको रखा है। अभी मैंने उसे ड्राप नहीं किया है।

श्री फूलचन्द वर्मा : उसमें मैं एक सबमिशन करना चाहता हूं। जरा एक मिनट सुन लीजिए। मैं आपके सामने एक अखबार की कटिंग रखना चाहता हूं। वहां पर कलैक्टर महोदय एन्क्वायरी के लिए गए थे . . .

अध्यक्ष महोदय : इसीलिए मैंने कमेटी को भेजा है। जो आपने मुझे मिलकर बताया इसीलिये मैंने भेज दिया।

श्री फूलचन्द वर्मा : वहां पर गवाहों को पुलिस आतंकित कर रही है, बयान बदलवाने के लिए दबाव डाला जा रहा है। रात-रात भर उन को थाने में ले जा कर बन्द किया जाता है। यह अखबार में छपा है। इसलिए मेरा निवेदन है कि यह दूसरा विशेषाधिकार का मामला पुलिस के ऊपर बनता है।

अध्यक्ष महोदय : यह मैं देखूंगा। यह अभी आफ हैंड मे क्या कहूं ? आप लिखकर भेज दीजिए मुझे।

श्री फूलचन्द वर्मा : अध्यक्ष महोदय, आप एक मिनट सुन लीजिए मुझे।

अध्यक्ष महोदय : दो दफा कैसे होगा ? जब वह आएगा तो मैं आपको फिर खड़ा करूंगा, दूसरे सैशन में।

श्री फूलचन्द वर्मा : पुलिस गवाहों को तोड़ रही है। गवाहों को आतंकित कर रही है। लीपापोती कर रही है।

अध्यक्ष महोदय : मुझे आप लिख कर दें। वह चला आयगा।

श्री फूलचन्द वर्मा : मेरा एक निवेदन सुन लीजिए :

अध्यक्ष महोदय, यह 3 मई, 1973 के दैनिक स्वदेश में समाचार छपा है कि जिलाधीश महोदय जांच करने घटनास्थल पर गए थे। उनके सामने जो बयान हुए उसमें पुलिस के दुर्व्यवहार को सही बताया गया और पुलिस के समर्थन में किसी ने भी बयान नहीं दिया। पता चला है कि इससे घबराकर रात को ही जीप में पुलिस

[श्री फूलचन्द वर्मा]

अधिकारी उक्त क्षेत्र में गये तथा वहां आतंक पैदा करके कुछ लोगों को पुलिस पक्ष में बयान देने हेतु रेल के ठेले में बैठा कर देवास ले गए । रात भर उनको रोका गया और तरह-तरह की यातनाएं दी गईं ।

अध्यक्ष महोदय, मैंने यह अखबार कटिंग आप को दी है ।

अध्यक्ष महोदय : इसीलिए मैंने इस को पैंडिग रखा है खत्म नहीं किया है ।

MR. SPEAKER : Shri Nayak, on what matter are you standing?

SHRI B. V. NAIK (Kanara) : I am standing under Rule 376 on a point of order in regard to the interpretation of Rule 377 under which I had given you a notice regarding the monopoly house of M/s. Karamchand Thapar who have been acquiring 2500 acres of land in my constituency displacing hundreds of people, not for the sake of their plant or for their factory but for the production of their raw materials and, therefore...

MR. SPEAKER : You are the first Member who gets up with the Rules Book and Constitution. Quoting Rule 377 does not mean any explanation ...

SHRI B. V. NAIK : Under the circumstances, I want to know whether ...

MR. SPEAKER : I have allowed it.

SHRI B. V. NAIK : The rule says that he shall be permitted to raise it at such time and date as the Speaker may fix. So. I would like to know whether it is competent or right for the Speaker to fix the first day of the next session...

MR. SPEAKER : Please do not come at the wrong time.

11.50 hrs.

PAPERS LAID ON THE TABLE

STATEMENT Re. EXAMINATION OF MASTERS AND MATES (AMDT.) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY) : On behalf of Shri Raj Bahadur, I beg to lay on the Table a statement explaining reasons for delay in laying the Examination of Masters and Mates (Amendment) Rules, 1973 published in Notification No. G.S.R. 272 in Gazette of India dated the 17th March, 1973. [*Placed in Library. See No. LT*-5085/73]

REVIEW & ANNUAL REPORT OF NIDC FOR 1971-72

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act 1956 :

(1) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1971-72.

(2) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library.* See *No. LT*-5086/73]

AUDIT REPORT ON ACCOUNTS OF DDA FOR 1969-70

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg lay on the Table a copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Development Authority for the year 1969-70, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [*Placed in Library. See No. LT*-5087/73].

(Interruptions)

MR. SPEAKER : I am really surprised that this kind of thing is happening in the House every day during this session. I have explained that this is not the time for raising such matters. There is an item in the agenda fixed for that purpose. I shall call the hon. Member later on on that item. But I find that they rise in between all the time. There should be some limit to that.